

Use of Black Money for Purchase of Landed Properties

5094. DR. H. P. SHARMA Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the increasing investment of black money in residential and commercial lands and houses in unauthorised colonies of Delhi in particular and other metropolises in general;

(b) whether there is any set procedure or regulation and check on such investments and for assessing such property to taxes, such as Income-tax and wealth tax. If so, what steps are taken to secure account of the money invested in such property and for ensuring that the entire property income therefrom is assessed to taxes; and

(c) if not, the steps taken and proposed to be taken in that direction?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE).

(a) The Government is aware of the tendency to invest unaccounted for money in residential and commercial lands and houses in colonies, both authorised and unauthorised in Delhi and other metropolitan cities

(b) and (c) The Income-tax Department conducts surveys of colonies and enquiries into the sources of investment in lands and houses. The unexplained investments are brought to tax as income from undisclosed sources. The income from such properties is also assessed. The properties are taken into account while framing assessments under the Wealth-tax Act, 1957. Wherever necessary, the cases are referred to the Valuation Cell to ascertain the fair market value of the property and/or cost of construction.

Provision has been made through the Taxation Laws (Amendment) Act, 1972 for acquisition of immovable

properties where these have been under-valued at the time of transfer.

National Wage Income Prices Policy

5095. DR. H. P. SHARMA. Will the Minister of FINANCE be pleased to state

(a) what steps have so far been taken for evolving an integrated national wage-income-prices policy; and

(b) by what time such a policy is likely to be thrashed out?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM). (a) and (b) The "approach to the Fifth Plan 1974-79" had given an outline of the prices, wages and incomes policy suited to the country. In the light thereof, as well as of the recommendations of the Dharma Committee, the public distribution system is being made more effective through the establishment of a full-fledged Department of Civil Supplies. Issues relating to wage policy are being studied by the Wage Cell specially set up in the Ministry of Labour on the recommendations of another Committee appointed by the Planning Commission. These are some of the steps taken by the Government as a part of its endeavours to evolve a viable incomes policy.

Introduction of Flight from Delhi to Assam and Calcutta to Kathmandu via Muzaffarpur and Dharbhanga

5096. SHRI BHOGENDRA JHA. Will the Minister of TOURISM AND CIVIL AVIATION be please, to state:

(a) whether Indian Airlines flight to Muzaffarpur has been cancelled and if so, the reasons therefor;

(b) whether it is proposed to introduce any flight from Delhi to Assam and from Calcutta to Kathmandu via Muzaffarpur and Dharbhanga; and

(c) if so, the broad details thereabout?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) Muzaffarpur is one of the 16 cities to which air services were discontinued by Indian Airlines due to very high cost of operation resulting from the steep increase in the price of aviation fuel and the decision to phase out uneconomical aircrafts like Dakotas and Viscounts from their fleet. Indian Airlines have no plans to resume air service to Muzaffarpur in the near future. However, the feasibility of permitting private operators to operate air service to Muzaffarpur is under Government's consideration.

(b) No, Sir.

(c) Does not arise.

Seizure of Smuggled Goods on Indo-Nepal Border

5997 **SHRI BHOGENDRA JHA:** Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 3494 on the 14th March, 1975 regarding seizure of smuggled goods on Indo-Nepal border and state

(a) whether the causes, including tampering of evidences of large scale acquittals on the basis of case records are being enquired into to fix responsibility and ensure future performances, if so, facts thereabout;

(b) whether a Magistrate of village Jonke in Basopatti Block and a Customs Inspector were caught by the local people red-handed while smuggling goods and the Customs Inspector produced before all the District Magistrates, S.Ps and Commissioner of Darbhanga Division who were holding a meeting at Jaynagar; and

(c) if so, facts thereabout and result of enquiry held by those officers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) No such case of tampering of

evidence has come to the notice of Government.

(b) and (c). The B.D.O. Basopatti was apprehended by some local people on 19-5-1974 for alleged smuggling of foreign goods stated to have been recovered from his jeep. Subsequently some other person claimed the ownership of the goods. The B.D.O. was placed under suspension by the State Government. However, the B.D.O. was found not guilty and has been reinstated.

In another instance, Customs Inspector was surrounded and held by local persons on 5-5-1974, while he was examining the seized goods recovered from a smuggler. The Inspector was forcibly paraded through the town along with the Customs driver. They were finally taken to the District Magistrate, Madhubani, who was camping at Jaynagar along with the Superintendent of Police. On intervention of the District Magistrate, both the Inspector and the driver were released by the local persons. The Inspector and the driver have since got a case registered at Jaynagar Police Station for wrongful confinement and intimidation.

Construction of Hotel in Hyderabad by I.T.D.C.

5998. **SHRI Y. ESWARA REDDY:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the India Tourism Development Corporation has a proposal for the construction of a hotel on the foreshore of Hussainsagar lake in Hyderabad; and

(b) if so, the broad details of the project and the steps taken in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) The draft Fifth Five Year Plan of India Tourism Development Corporation